Latest Laws.com

Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !

The Rajasthan Gaushala Act, 1960

(Act No. 24 of 1960)

{Published in Rajasthan Gazette, Extraordinary, Part IV - A, dated 21-7-1960}

SECTION CONTENTS PAGE

1. Short title, extent and commencement.....
2. Definitions.....
3. Establishment of the Federation.....
4. Office of the Registrar and his staff.....
5. Trustees to apply for Registration of and to furnish particulars relating to Gaushalas .....

6. Register of Gaushalas.....

7. Power of Registrar to hold inquiry.....
8. Trustee to furnish annual statement of changes in the particulars of Gaushala……..
9. Maintenance of accounts and their audit.....
10. Inspection of Gaushalas.....

11. Penalties..... .....

12. Cognizance of offenses.....

13. Power to make Rules.....

14. Power to make regulations.....

15. Bar of application of the Charitable and Religious Trusts Acts, 1920.....
16. Power to exempt.....

The Rajasthan Gaushala Act, 1960

(Act No. 24 of 1960)

[Received the assent of the President on the 9th day of July, 1960]

An
Act

to provide for better management, control and development of Gaushalas in the state of Rajasthan.

Be it enacted by the Rajasthan State Legislature in the Eleventh Year of the Republic of India as follows:-

1. Short title, extent and commencement -

(1) This Act may be called the Rajasthan Gaushala Act, 1960.
(2) It extends to the whole of the State of Rajasthan.
(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

2. Definitions - In this Act, unless the subject or context otherwise requires,-

(a) “Cattle” includes any domestic animal of the bovine species;
(b) “Director “means the Director of Animal Husbandry, Rajasthan, and includes any officer appointed by the State Government to perform the functions of the Director under this Act;
(c) “Federation’” means the Federation referred to in section 3;
(d) “Gaushala” means a charitable institution established for the purpose of keeping,breeding,rearing and maintaining cattle or for the purpose of reception , protection and treatment of infirm, aged or diseased cattle and includes a Pinjarpole or a Gosadan where such cattle are kept ;
(e) “Gaushala Development Officer “means the officer appointed as such by the State Government;
(f) “Registrar” means the Registrar of Gaushalas appointed under section 4, and includes an Assistant Registrar while performing the functions of the Registrar under this Act; The Rajasthan Gaushala Act , 1960
(g) “Regulation” means a regulation made by the Director under section 14;
(h) “Trustee” means a person or a body of persons, by whatever designation known, in whom the administration of a Gaushala is vested and includes any person who is liable as if he were a trustee.

3. Establishment of the Federation:-

(1) As soon as may be possible , but not later than one year , after this Act comes into force, there shall be established in the State of Rajasthan a Federation to be called “the Rajasthan State Gaushala Federation”.
(2) The Federation shall consist of the prescribed number of members elected by the trustees of the Gaushalas of the State in the prescribed manner at a meeting specially held for the purpose.

(3) Until the establishment of the Federation under this Section, the Rajasthan Pinjarapole Gaushala a fedration Jaipur which has been registered under the Societies Registration Act, 1860 (Central Act XXI of 1860) , as adapted to Rajasthan, shall be the Federation for the purposes of this Act .

4. Office of the Registrar and his staff -

(1) The Gaushala Development Officer shall, by virtue of his office, be the Registrar of Gaushalas.
(2) Whenever necessary, the State Government may appoint an Assistant Registrar and such other staff on such salary, allowances and other conditions of service as it may determine.

5. Trustees to apply for registration of and to furnish particulars relating to Gaushalas

(1) The trustee of every Gaushala shall, in the case of -
  (a) a Gaushala established before the commencement of this Act , with in three months of such commencement , and
  (b) a Gaushala established after the commencement of this Act , with in three months of such establishment,
(2) The Registrar may, for reasons to be recorded in writing, extend the period for submitting such application and furnishing such statement.
(3) Upon receipt of an application under sub section (1) the Registrar shall make such inquiry as he may deem necessary and may, if satisfied as to the correctness of the particulars furnished and the genuineness of the application , register the Gaushala in the register maintained under section 6 and issue a certificate of registration in the prescribed form.

6. Register of Gaushalas
The Registrar shall maintain a register of Gaushalas in such form and containing such particulars as may be prescribed,

7. Register of Registrar to hold inquiry.-

[1] The Registrar may at any time, either of his own motion or on the application of any person claiming to have an interest in the Gaushala or when required to do so by the Director or by the Federation, hold an inquiry to ascertain-
  {a} if the Gaushala is a Gaushala to which this Act applies;
  {b} the details of the property appertaining to such Gaushala;
  {c} the name and address of the trustee of such Gaushala;
  {d} the mode of succession of the office of the trustee of such Gaushala;
  {e} the income and expenditure of such Gaushala.

[2] In every inquiry under this section the Registrar shall cause notice of such inquiry to be served on the trustee of the Gaushala and permit him to appear in person or through an agent duly authorized in writing.

[3] On the conclusion of the inquiry the Registrar may pass such order as he may deem fit as to the matters to which inquiry relates.

8. Trustee to furnish annual statement of changes in the particulars of Gaushala-

[1] After the registration of a Gaushala under section 5, the trustee thereof shall submit to the Registrar a statement every year in the month of June in the prescribed form and manner, showing changes in the particulars of the Gaushala which may have occurred during the preceding financial year.

(2) The Registrar may, for reasons to be recorded, extend the period for the submission of the annual statement.

(3) The Registrar may, after such inquiry as he may deem fit, incorporate the changes in the register of Gaushalas.

9. Maintenance of accounts and their audit-

(1) The accounts of every Gaushala which has been registered under section 5 shall be properly maintained and balanced each year. The accounts shall be audited annually by a person or persons approved by the State Government in this behalf. The auditor shall furnish copies of his audit note to the trustee of the Gaushala and to the Registrar within four months of the end of the accounting year or within such further time as the Registrar may, for reasons to be recorded in writing, grant.

(2) Every auditor acting under sub-section(1) shall have access to the accounts and to all books, vouchers and other documents and records in the possession or under the control of the trustee.

(3) Within six months of the end of the year for which the accounts are balanced, or within such further time as the Registrar may, for reasons to be recorded in writing, grant, the trustee of every Gaushala shall furnish to the Registrar a statement of the accounts in such form and containing such particulars as may be prescribed.

10. Inspection of Gaushalas- The Registrar or any person authorised by him in this behalf may enter into and inspect any Gaushala or any place appertaining to such Gaushala for the purpose of satisfying himself that the provisions of this Act and the rules or the regulations made thereunder are duly complied with.

11. Penalties-

(1) If the trustee of a Gaushala fails or neglects to submit to the Registrar an application or a statement as required by section 5 or section 8 or submits an application or statement or furnishes particulars which he knows or has reasons to believe to be false in any material particulars, such trustee shall, on conviction, be punishable with fine not exceeding one hundred rupees.

(2) If the trustee of a Gaushala fails or neglects to keep accounts or to furnish a statement of accounts as required under section 9 or furnishes a statement which he knows or has reasons to believe to be

false in any material particulars, such trustee shall, on conviction, be punishable with fine not exceeding five hundred rupees.

(3) If any person contravenes any other provision of this Act or any rule or any regulation made thereunder or fails to comply with any order made in pursuance of such provision, rule or regulation he shall, if no other penalty is provided elsewhere in this Act for such contravention, on conviction, be punishable with fine not exceeding fifty rupees.

(4) The court may, while passing an order of conviction and sentence under sub- section (1), (2) or (3), specify a period within which the person convicted shall comply with the provisions of this Act or the rules or regulations made thereunder which may be found to have been contravened by him. If the person fails to comply with the order of the court within the specified period the court may also impose a fine not exceeding twenty rupees for every day of the period during which the default continues after the expiry of the period so specified: Provided that, if such person satisfies the court that there was good and sufficient reason for his failure to comply with the order of the court within the period so specified, the court may, if it thinks fit, extend the period and may remite the whole or any part of the fine.

12. Cognizance of offences-

(1) No procecution under this Act shall be instituted except on the complaint of the Registrar.

(2) No court inferior to that of a Magistrate of the Second Class shall try any offence under this Act.

13. Power to make rules-

(1) The State Government may make rules generally for the purpose of carrying into effect the provisions of this Act and in particular for prescribing all matters which may be , or are required to be, prescribed.

(2) All rules made under this Act shall be laid, as soon as may be after they are so made, before the House of the State Legislature, while it is in session, for a period of not less than fourteen days which may be comprised in one session or in two successive sessions and, if, before the expiry of the session in which they are so laid or of the session immediately following, the House of the State Legislature makes any modification in any of such rules or resolves that any such rule should not be made, such rule shall thereafter have effect only in such modified form or be of no rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.

14. Power to make regulations-

(1) The Director may make regulations for the following matters, namely:-

(a) the manner in which a Gaushala shall be managed, reorganised and developed;

(b) skilled technical management of breeding work and segregation of such work from other activities of the Gaushala and the transfer of such work from urban to rural areas;
(c) transport of breeding bulls from a Gaushala to any other place for breeding purposes;
(d) veterinary treatment and inspection of cattle at Gaushalas;
(e) setting aside of cattle, both male and female, for breeding purposes.

(2) Regulations made under this section shall be subject to the condition of previous publication and shall come into operation after they have been approved by the State Government.

15. Bar of application of the charitable and Religious Trusts Act, 1920- The provisions of the Charitable and Religious Trusts Act, 1920 (Central Act XIV of 1920) shall not apply to any Gaushala registered under this Act.

16. Power to exempt- The State Government may, by notification in the Official Gazette, exempt any Gaushala or class of Gaushalas under special circumstances from all or any of the provisions of this Act.

GOVERNMENT OF RAJASTHAN

DIRECTORATE OF ANIMAL HUSBANDRY

RAJASTHAN GOSHALA RULES, 1964

RAJASTHAN GOSHALA RULES,1964

NOTIFICATION

Jaipur, August 1964

No. F.15 (275) SCA{59}:- In exercise of the powers conferred by sub-section(1) of section (13) of the Rajasthan Goshala Act,1960 (Act No. 24 of 1960) the State Government hereby makes the following rules, namely :-

THE RAJASTHAN GOSHALA RULES 1964

1. Short title and extent:-
   (1) These rules may be called the Rajasthan Goshala Rules, 1964.
   (2) They shall extend to the whole of the State of Rajasthan.
2. Definitions: - In these rules, unless the subject or context otherwise requires;-
   (a) “Act” means the Rajasthan Goshala Act, 1960;
   (b) “Form” means a Form appended to these rules;
   (c) “Section” means a section of the Act; and
   (d) All other words and expressions used here in but not defined shall have the meanings respectively assigned to them in the Act.

3. Constitution of the Federation: - The Federation shall consist of 11 members to be elected by the Trustees of the Gaushalas in the manner laid down in rule 4.

4. Election of the members of the Federation:-
   (1) Within three months of the preparation of the Register of the Gaushalas, the Registrar shall issue to every Trustee or President or Secretary or Administrator or the person by whatever designation known, in whom the administration of a Goshala in the State vested , a notice in writing :-
   (1) Stating the date, time and place of the meeting for election of the members of the Federation at least 15 days in advance, and
   (ii) Inviting nominations so as to reach the Registrar at least one week before the date notified for election.

   (2) Nominations shall be duly proposed and seconded by the Trustees and shall also contain the consent of the person nominated under his own signature which shall be duly attested by any other trustee or by the Sarpanch of the Panchayat Samiti of the area in which such person resides or by a Government Officer of the Gazetted rank .

(3) All nomination papers shall be scrutinised by the Registrar or any other officer authorised by him in this behalf, and those nomination papers which are not in accordance with the provisions mentioned in sub rule (2) shall be rejected by the Registrar or such officer.

(4) On the date notified for the election, a meeting of the trustees shall be called at the appointed time and place. The Registrar shall preside over this meeting. A list of the candidates validly nominated shall be announced by him. Any candidate may withdraw his candidature by a notice in writing delivered to the Registrar at least one hour before the time fixed for the meeting. Immediately upon the announcement of the list of candidates validly nominated and who have not withdrawn their candidature, the election shall take place by a simple majority voting.

In case of equality of votes, result shall be declared by drawing of lots in such manner as the Registrar may think proper.

(5) Each Goshala shall have one vote which shall be exercised by its trustee. If there are more than one trustees in Goshala, the right of voting shall be exercised by the trustee nominated by the Goshala in this behalf.

(6) Trustees of at least one fourth of the total number of Goshala or twenty five trustees each of which representing one Goshala, whichever is less, shall form the quorum for such meeting for the election.
Provided that if at any such meeting the quorum is not present, the Registrar shall adjourn the meeting to some other date and the notice of such meeting shall be issued in the same manner as is prescribed in sub rule (1) and no quorum shall be required for any adjourned meeting.
(7) All votes shall be recorded by the trustees in person by ballot system.
(8) After all the 11 members have been elected; they will elect from among themselves one member as the Chairman of the Federation.

5. Application for registration of Goshala:-

(1) An application for registration of a Goshala shall be in form I and shall be submitted by the trustee of such Goshala in person or sent by registered post (acknowledgement due) to the Registrar at his office. Every such application shall be accompanied by a statement in Form II and other particulars in Forms III and IV.

(2) After the receipt of the application and the statement under sub rule (1), the Registrar shall grant a receipt in Form No. V to the trustee or his agent.

6. Maintenance of register and grant of certificate of registration: - The Registrar shall maintain a register of Goshala in Form VI and shall issue a certificate of registration of a Goshala in Form VII.
7. Notice of enquiry: - The notice of enquiry required to be served on the trustees of a Goshala under sub section (2) of section 7 of the Act shall be in Form VIII.
8. Anuual statement of changes in the particulars of Goshala :- An annual statement required to be furnished by the trustee of a Goshala under section 8 of the Act shall be in Form IX and shall be sent to the Registrar by registered post (acknowledgement due) or presented in person and a receipt obtained thereof.
9. Statement of accounts: - A statement of the accounts of Goshala required to be furnished by the trustee to the Registrar under sub section (3) of section 9 of the Act shall be in Form X.
10. Preparation of audit note: - The auditor appointed under section 9 of the Act shall prepare an audit note in Form XI.
11. Service of notices: - Every notice required to be issued under this Act or these rules shall be served by registered post (acknowledgement due).

By order of the Governor,
Secretary to the Government.

FORM No. I

[Application for Registration of Goshala under section 5(1) of Rajasthan Goshala Act, 1960 (vide rule 5]

To,

The Registrar of Goshala,
Rajasthan, Jaipur.

Sir,

I.....Trustee/President/Manager/Secretary of .....do hereby apply under section 5, sub section (1) of the Rajasthan Goshala Act , 1960 , for the registration of the Goshala known as ..... and established in village / Town / City .....Following documents are enclosed herewith :-

1. A statement in Form II as prescribed duly filled in by me.
2. A true copy of the resolution of the Goshala Committee authorising me to function as a trustee with in the meaning and for the purposes of the Act.
3. Two copies of the constitution, rules and regulations of the Goshala.

Signature of trustee.

Designation.

Date.....

Place..... Name and address ofGoshala

FORM No. II

Statement under section 5 (1) of Rajasthan Goshala Act, 1960.
(Vide rule 5)

Application for registration of Goshalas

1. Name of Goshala with.....
   (a) Name of village / town (b) Tehsil
   (c) Post Office & (d) District
2. Year of establishment.
3. Total number of persons who are the trustees of the Goshala and names of all the trustees.
4. Names of the President, Secretary and Treasurer of the Managing Committee of Goshala or its Administrator.
5. Name, designation and address of the trustee (President or Secretary or Administrator) to whom communication for Goshala be sent.
6. Annual expenditure (approximately.)
7. Annual income (approximately.)
8. Strength of cattle.....
   (i) Productive (economic)
   (ii) Unproductive (un- economic)
9. Milk production in the Goshala on the previous day of signing the application.
10. Area of land (in acres).
    (I) for cultivation -
    (a) Barani area-
    (b) Irrigated area
    (ii) For grazing

I do here by certify that to the best of my knowledge and belief the above information is correct.

Signature of trustee.

Place..... *Designation*

Date..... *Name and address of Goshala*

FORM No. III

Under section 5 (1) of Rajasthan Goshala Act, 1960.
(Vide rule 5)

Trustee to furnish particulars relating to the Goshalas.

---

1. Name of Goshala.....
place of location (village, town) Tehsil.....
S.D.O. or Assistant Collector's Head-quarter.....
District.....

---

2. Post Office.....Distance (Miles).....
Telegraph Office..... Distance (Miles).....
Means of communication.....

---

3. Nearest Railway station..... Distance (Miles).....
Means of communication.....Whether the road is a pucca one.....

---

4. Nearest Veterinary Hospital or Dispensary.....
Distance (Miles).....Means of communication.....

---

5. Year of establishment of the Goshala.

---

6. (a) Total number of persons who are the trustees of the Goshala.
(b) Names and addresses of all the trustees.

---

7. Mode of succession to the office of trustee relating to such Goshala.

---

8. Name of the President, Secretary and the treasurer of the Managing Committee of the Goshala or its Administrator.....

---

9. Name, designation and address of the Trustee (President / Secretary /Administrator) to whom communication for the Goshala is sent.....

---

10. Annual expenditure .....Period} Amount
Annual} Annual
Expenditure} expenditure

–

11. Different items of such expenditure and the amount there of for the last year of the period.

(i) On account of salaries and wages.....
(ii) On account of feeding of cattle.....
  (a) Fodder.....
  (b) Concentrate (Dana).....
(iii) On account of construction and repair of buildings, wells etc.
(iv) On account of purchases of cattle.....
(v) On account of purchases of other articles.....
(vi) On account of rent of buildings.....
(vii) On account of rent of land.....
(viii) On account of interest on loans.....
(ix) On account of miscellaneous expenditure.....

---

12. Annual income: -

	Period of Annual income	Amount of annual income
1.		
2.		
3.		
4.		

N.B. :- The period for giving the figures of expenditure (in column No.10) and those of the income (in column No. 12) will be as follows :-

(i) Incase of a Goshala established before the commencement of this Act ;for each of the three years immediately .....preceding such commencement, or
(ii) In case of a Goshala established after the commencement, of this Act, for the period which has elapsed since the establishment of such Goshala.

13. Different sources of such income and the amount thereof from each source for the last year of the period.

(I) By sale of milk and milk products.
(ii) By sale of animals.
(Iii) By sale of manure.
(Iv) By sale of hides, bones etc.
(V) On account of interest on the capital.

(Vi) On account of rent of buildings and shops.
(Vii) On account of Goshala cess.
(Viii) On account of donations& special subscriptions.
(Ix) On account of land revenue.
(X) On account of Government grant or subsidy.
(Xi) On account of any other source.

14. Fodder grown during the preceding year.....
(I) In Kharif season (No. of acres)
(Ii) In Rabi season (No. Of acres)
(iii) Name of fodder crops grown in Rabi season.

---

15. Silage made during the preceding year (Mts) and names of crops ensiled.

---

16. Whether canal irrigation available? If so, for how many acres.

---

17. Average milk production per day during the preceding year (from Ist January to 3Ist December).
(Ii) Milk production on the first day of the month in which the statement is submitted.

---

18. Permanent funds on the first day of the month in which the statement is submitted.
(I) Cash in bank as fixed deposit and/ or with some firm or business men.
(ii) Invested in shares etc.

---

19. Cash in hand on the first day of the month in which the statement is submitted.

20. (a) Strength of animals (on the day of the month in which the statement is submitted.)
(i) Economic.....
(ii) Un-economic.....
(b) Strength of Goshala workers (on the first day of the month in which the statement is submitted).

N.B. Details of economic and un-economic animals and that of Goshala workers are given in Form No. 2 (b).

---

21. Details of other properties of the Goshala on the first day of the month in which the statement is submitted, such as:-
(i) Cattle sheds and other buildings being used.
(Ii) Buildings and shops given on rent.
(iii) No. of wells (Pucca and Kutcha separately).
(Iv) No. of silos (Pucca and Kutcha separately).
(v) No. Of wells in which water pumps have been installed.
(Vi) Land (a) free of rent..... (giving khasra (No. of acres) Nos. Villages and Tehsil etc. and date of such grant and by whom.)
(b) Rented..... (giving khasra (No. of acres) Nos. Villages and Tehsil, etc. and date of taking the land.)
(vii) List of articles, each of them having a value of Rs.100/- or more.

---

22. Some important particulars of the Goshala during the preceding year.....
(I) No. of animals admitted:-
(a) Economic animals received as gift or donation.....
(b) Un-economic animals received for sheltering.....
(ii) No. of animals purchased.....
(iii) No. of animals sold.....
(iv) No. of animals died. (economic and un-economic separately).
(V) No. of animals born.....
(vi) No. of bulls (pure breed) produced.
(vii) No. of bulls (pure breed) sold and /or distributed.
(viii) No. of cows (pure breed) produced.
(ix) No. Of services given by the Goshala bull to the:-
(a) Goshala cattle.
(b) Outside cattle.
(x) Name of the contagious and infectious diseases (epidemics) which affected the Goshala cattle.
(xi) No. of animals inoculated against each of such epidemics.

(xii) No. of animals sent to Gosadan.....

23. Whether there is electricity in the Goshala.....

24. (a) No. of branches of the Goshala .....
(b) Places of branches.....

S.No.	Name of place	Distance from Goshala	means of communication
(i)			
(ii)			
(iii)			
(iv)			
(v)			

---

25. Any other particulars that may be required by the Registrar.

We do here by certify that to the best of our knowledge and belief the above informations are correct.

Signature of trustees. Signature
Designation

Signature
Designation

Signature
Designation

FORM No. IV

Under section 5 (1) of Rajasthan Goshala Act, 1960 (vide rule 5)

Details of economic animals

Class of Animals	Name of Breed	Cows (Milk)	Dry	Heifers above 2 years		Stud bulls being raised as bulls	Male stock above 2 years		Young male stock		Young female stock		Bullocks	Total
				Covered	Uncovered		Uncastrated	Castrated	Between 1 & 2 Yrs.	Below one Year	Below 1 and 2 years	Below 1 year		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Pure breed animals														
Mixed breed animals														

Buffaloes		Goats Male	Female	Sheep					
Male	Female	Bucks	Goats	Males ram	Female ewes	Other animals	Total	Grand Total	Remarks
16	17	18	19	20	21	22	23	24	25

Details of Un-economic animals

1. Cows

2. Bullocks

3.Young male stock

4. Buffaloes

5. Sheep

6. Young female stock

7. Goats

8. Other animals…

Total

Details of workers (on the first day of the month in which the statement is submitted :-)

1. No. of Managers or Supervisors or Inspectors.
2. No. of Asstt.Managers or Supervisors or Inspectors.
3. No. of Ministerial Staff (Munneems, Accountants, Clerks etc…
4. No. of Cattle attendants.
5. No. of Chaukidars, cleaners etc.
6. No. of other workers.
7. Whether there is technically trained hand in the Goshala and, if so, his designation.

We do hereby certify that to the best of our knowledge and belief the above informations are correct.

Signatures of trustees.	Signatures	Designation
	Signatures	Designation
	Signatures	Designation

Name and address of Goshala

Form No. V
[Vide rule 5 [2]]

Acknowledgement of application and statement etc., filled under section 5 of the Rajasthan Goshala Acts, 1960 (Act 24 of 1960).

Received an application along with a statement and the particulars in Forms II, III & IV respectively from the trustee or trustees of …….for registration under section 5 of the Rajasthan Goshala Act, 1960 (Rajasthan Act No. 24, 1960)

Dated the

Registrar of Goshalas,
Rajasthan

FORM No. VI (Part I)

The Register of Goshalas

Under section 6 of the Rajasthan Goshala Act. 1960.
(Vide rules)

1 Name of the Goshala ……..
2 Place ……
3 Tehsil ……. …….. Sub-Division or Asstt. Collector's head quarters
4 District ……..
5 Post Office …… Telegraph Office.
6 Rly. Station ……Distance …… Miles.
7 Means of communication …….. Nearest Vety. Hospital or dispensary
……. Distance …….. (miles)
Means of communication…….. Nearest Vety. Hospital or Dispensary.
…….. distance …… (miles) from Railway Station.

8 Year of establishment of the Goshala …….. No. of branches of Goshala
9 Place of branches of Goshala
And distance in miles…….. (1)….. (2)….. (3)…. (4)….. (5)

10 Total number of persons who are the trustees of the Goshala.

11 Name and addresses of the President, Secretary, Treasurer or Administrator of the Goshala.
(a) Name of the trustees ……
(b) Name of the President …….. .address.....
(c) Name of the Secretary ……address ……....
(d) Name of the Treasurer ……address ……...
(e) Name of the Administrator …… address …….....

12 Mode of succession to the office of the Trustees.

13. Annual expenditure for the preceding three years.
(a) …….. Year …….amount.....
(b) …….. Year ……. amount.....
(c) …….. Year ……. amount.....

14. Annual income for the preceding three years ……
Year 19 -
(a)
(b)
(c)

FORM No. VI (Part II)
[Under section 6 of Rajasthan Goshala Act, 1960 (Vide rule 6)
The Register of Goshalas

Buildings

S. No.	Name of buildings including Shops Cattle shed etc.	Where Situated	Purpose for which used	Remarks
1	2	3	4	5
1.	……			
2.	……			
3.	……			
4.	……			
5.	……			

FORM No. VI (Part II Continued)

LAND

16

S No.	Area in acres	Whether irrigated or Un irrigated	Canal or well	Khasra Nos. and villages	Tehsil	Given or rent or free	From Taken during the year	Purpose for which used	Remarks
1	2	3	4	5	6	7	8	9	10
11									

17 Other properties (each article having value of Rs. 100/- or more)

S. No.	Name of article	Number	Description	Remarks
1	2	3	4	5

18. Permanent funds on the first day of the month (name of month) in which statement under Section No. of the Rajasthan Goshala Act, 1960 ….. (a) Cash in Hand as fixed deposit or with some firm or businessmen ……..

(a) Invested in shares ……

(b) Cash in hand ……..

Clerk Registrar

FORM No. VI (Part III)

Under section 6 of Rajasthan Goshala Act, 1960 (vide rule 6)

THE REGISTER OF GOSHALA

19. Livestock Strength (details of economic & un-economic animals).

Details of economic animals.

Class of Animals	Name of Breed	Cows in (Milk)	Dry	Heifers above 2 years		Stud bulls being raised as bulls	Male stock above 2 years		Young male stock		Young female stock			
				Covered	Uncovered		Being raised as bulls	Castrated	Between 1 & 2 Yrs.	Below one Year	Below 1 and 2 years	Below 1 year	Bullocks	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Pure breed animals														
Mixed breed animals														
Total														

Buffaloes		Goats		Sheep		Other animals	Total	Grand Total	Remarks
Male	Female	Bucks	Goats	Males ram	Female ewes				
16	17	18	19	20	21	22	23	24	25

Details of Un-economic animals

1. Cows
2. Bullocks
3. Young male stock
4. Young female stock
5. Buffalao
6. Sheep
7. Goats
8. Other animals…

Total

FORM No. VI (Part III)

Average milk production per day during the preceding year.....
Milk production on the 1st day of the month in which the statement is submitted.....

Silage made during the preceding year.....
Fodder crops grown during the preceding year.....

(a) In Kharif ..... & (b) In Rabi.....
(No. of acres) (No. of acres)

Number of animals sent in Gosadan during the preceding year.....
Area (in acres) irrigated by canal.....
Whether there is electrictiy.....
Some important particulars of the preceding year.....

(a) No. of animals born. (b) No. of animals purchased.....
(c) No. of animals died d) No. of animals sold.
(e) No. of bulls sold. (f) No. of services given to Goshala cattle and to out side cattle.

FORM No. VII **Register No.**

CERTIFICATE OF REGISTRATION

[Under section 5 of the Rajasthan Goshala Act, 1960
(vide rule 6)]

OFFICE OF THE REGISTRAR OF GOSHALAS
RAJASTHAN, JAIPUR

In the matter of
_____

_____

_____

Where as Shri _____ Trustee of the Goshala, namely _____ has applied for the registration of the said Goshala under section 5 of the Rajasthan Goshala Act, 1960 (Act No. 24 of 1960) and whereas I am satisfied after making necessary enquiry that the required statements filed with the application are correct and the application is genuine. I, therefore, certify in pursuance of sub-section (3) of section 5 of the said Act that the said Goshala has been registered.

Date this _____ day _____ one thousand nine hundred and _____

Registrar of Goshala,
Rajasthan, Jaipur

FORM No. VIII

(Vide rule 7)

[Notice of enquiry under section 7 (I) of the Rajasthan Goshala Act, 1960 (Rajasthan Act No. 24 of 1960)]

To

_____
_____
_____

Where as I have reasons to believe or material information before me to convince about the unsatisfactory condition of your Goshala, you are hereby directed to appear before me in person or through authorised agent of the following place, date and time with the following of relevant papers for inspection:-

Place of hearing _____
Date _____
Time _____
Relevant papers to be produced:-

(a) The details of the property pertaining to the Goshala;
(b) The name and address of the trustee of the Goshala;
(c) The mode of succession to the office of the Goshala
(d) The income and expenditure of the Goshala;
(e) The sources of income of the Goshala, and
(f) Any other papers or records that may be required by the Registrar of Goshalas.

Dated _____

Registrar of Goshalas,
Rajasthan

FORM No. IX

[Under section 5 of the Rajasthan Goshala Act, 1960]
(vide rule 8)

Annual Statement regarding changes in the particulars of Goshala under section 8 of the Rajasthan Goshala Act, 1960 (Rajasthan Act No. 24 of 1960)

___

I_____S/o_____
__Place_____ on behalf of
_____ hereby apply for incorporating in the Register of Goshalas the following changes in the particulars regarding the Goshala_____.

1. Registered No. _____
2. (a) Name of Goshala _____
   (b) Place of Goshala _____
   (c) District _____
   (d) Division _____

3. Column Number of statement in which the amendment is required _____
4. Particulars of the amendment with descriptive note _____
5. Remarks _____

I, _____S/o _____ Resident of_____ Tehsil _____ District _____ hereby solemnly verify that all the informations given are true to the best of my knowledge and belief and information.

Signature _____

Designation _____

Dated _____

FORM No. X
STATEMENT OF ACCOUNT

[Under section 9 (3) of the Rajasthan Goshala Act, 1960
(vide rule 9)]

Form of Income and Expenditure

Name of Goshala _____
Place _____ District _____
Division _____
Year of establishment of Goshala _____

STATEMENT OF ACCOUNTS FOR THE YEAR
19 - 19

S. No.	Receipt	Amount	S. No.	Expenditure	Amount
1	By sale of milk & milk products		1	Salaries and wages....	
2	By sale of animals		2	Feeding on animals:- (a) Fodder (b) Concentrate (Dana)	
3	By sale of manures, hides, skins etc.....		3	Construction and repairs of building, wells, etc....	
4	By land Revenue (a) Rent of Land..... (b) Sale of land produce		4	Purchase of cattle.....	
5	By interest on capital, dividends, etc.....		5	Purchase of other articles.....	
6	By rent of buildings.		6	Rent of buildings.....	
7	By Goshala Cess (Legal)		7	Land..... (a) Rent of land..... (b) Purchase of Land....	
8	By donations and special subscriptions.....		8	Interest on loans.....	
9	By Gopastmi.....		9	Traveling allowance.	
10	By Government grants and subsidies.....		10	Contingency.....	
11	By contingency.....		11	Miscellaneous expenditure.	
12	By other sources.				

STATEMENT OF ACCOUNTS FOR THE YEAR 196 -196

S.No.	Receipt	Amt	S.No.	Expenditure	Amt.
1	2	3	4	5	6
1.	By sale of milk & milk products		1.	Salaries and wages....	
2.	By sale of animals.....		2.	Feeding of animals..... (a) Fodder..... (b) Concentrates (dana)...	
3.	By sale of manure, hides. Skins, etc.....		3.	Construction and repair of buildings, wells etc...	
4.	By land revenue..... (a) Rent & Land..... (b) Sale of land produce		4.	Purchase of cattle....	
5.	By interest on capital, dividends etc.		5.	Purchase of other articles.	
6.	By rent of buildings.....		6.	Rent of buildings...	
7.	By Goshala Cess (lagan)		7.	Land..... (a) Rent of land..... (b) Purchase of land	
8.	By donations and special subscriptions....		8.	Interest on loans....	
9.	By Gopastimi.		9	Travelling allowance.	
10.	By Government grants and subsidies.....		10	Contingency.....	
11.	By contingency.....		11.	Miscellaneous expenditure.....	
12.	By other sources.....				

Details of assets and liabilities:-

Auditor

Address

We do hereby certify that to the best of our knowledge & belief the above informations are correct and are in accordance with the audited Statement of Accounts.

Signature of trustees

Signature Designation
Signature Designation
Signature Designation

FORM NO. XI

[Under section 9(1) of the Rajasthan Goshala Act, 1960 (vide rule 10)]

Audit Note

1. Duration of audit.....
2. Name of Goshala.....
   Address.....Place.....District.....
3. Registered No.....
4. Is the Goshala affiliated with the Rajasthan State Goshala Federation?
5. Date on which Audit Note was ready.....
6. Date of submission of Audit Note to the following.....

   1. Registrar of Goshalas, Rajasthan.....
      Date.....
   2. The Secretary of Goshala.....
      Date.....

Date.....
Place.....

8. List of office bearers and employees present during audit period.....

No.	Name	Designation	No.	Name	Designation
1	2	3	4	5	6

9. List of office bearers and members of the working committee

No.	Name	Designation	Address

10. List of paid employees.

No	Name	Designation	Salary	No.	Name	Designation	Salary
1	2	3	4	5	6	7	8

11. Balance on the date of audit.....
12. Mention of contravention of the Act, the Rules and Regulation.....
13. Examination of cases of contravention of the resolutions adopted by the last general meeting.
14. Examination of prescribed account and other registers and comment, if any.....

15. Examination of all items of the expenditure and income including contingency, travelling allowance, etc. And mention of unauthorised items ;of expenditure with suggestions of ways, means and action for realisation of the same from persons.....
16. Liabilities and assets with comments.....
17. Verifications of the record of land, building and checking the income and expenditure in respect of them.....
18. Full details and particulars of investment in Bank etc.....
19. Checking of figures entered in the pass books of bank etc. And result.....
20. Contribution to the State Goshala Federation.....
21. Statement of cattle.....

S. No	Cow		Bullock		Bull	
	Productive economic	Un-Productive Un-economic	Productive economic	Un-Productive Un-economic	Productive economic	Un-Productive Un-economic
1	2	3	4	5	6	7

Male Calf	Female Calf	Other Animals Productive economic	Un-Productive Un-economic	Total
8	9	10	11	12

Balance from last year
Gift.....
Birth.....
Purchase.....

_____
_
1_____
_
_____
_
Contigent_____
_
2-
_____
_

3

22. Figures of milk and milk products of the last three years.....

Year	No. Of milk cattle	Milk in Mounds	Year	No. Of milk cattle	Milk in mounds
1	2	3	4	5	6
196			196		
196			196		
196			196		
196			196		

Comments:-

23. List of articles and furniture (each article costing rupees 50/- and more)

24. List of arrears, Briti, advance.....

25. Statement of Income and Expenditure.....
from year.....Date..... to year.....

विधि एवं न्याय (क) विभाग
विज्ञप्ति
जयपुर, जुलाई 19, 1960

संख्या एफ.4(49)एल.जे./ए/58:– राजस्थान ऑफिशियल लंग्वेज एक्ट, 1956 (एक्ट संख्या 47, सन् 1956) की धारा 4 के परन्तुक के अनुसरण में, राजस्थान गौशाला एक्ट, 1960 (एक्ट संख्या24, सन् 1960) का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है:–

राजस्थान गौशाला अधिनियम, 1960

(अधिनियम संख्या 24, सन् 1960)
(राष्ट्पति की अनुमति दिनांक 9 जुलाई, 1960 को प्राप्त हुई)

राजस्थान राज्य में गौशालाओं के अधिक अच्छे प्रबन्ध, नियंत्रण तथा विकास के लिए व्यवस्था करने हेतु अधिनियम।

राजस्थान राज्य विधान मंडल द्वारा भारत गणराज्य के ग्यारहवें वर्ष में निम्नरूपेण अधिनियमित किया जाता है:–

1. **संक्षिप्त नाम,विस्तार तथा प्रारम्भ:–** (1) यह अधिनियम राजस्थान गौशाला अधिनियम, 1960 कहलायेगा।

(2) इसका विस्तार संपूर्ण राजस्थान राज्य में होगा।

(3) यह उस तारीख को प्रभावशील होगा जिसे राज्य सरकार सरकारी गजट में विज्ञप्ति द्वारा नियत करे।

2. **परिभाषाऐं:–** इस अधिनियम में जब तक विषय या संदर्भ द्वारा अन्यथा अपेक्षित न हो, ––

(क) पशु में गौ जाति का कोई भी घरेलू पशु शामिल है ;

(ख) संचालक से तात्पर्य संचालक, पशुपालन, राजस्थान से है तथा उसमें राज्य सरकार द्वारा इस अधिनियम के अन्तर्गत संचालक के कृत्यों को करने के निमित्त नियुक्त कोई भी अधिकारी सम्मिलित है ;

(ग) संघ से तात्पर्य धारा 3 में निर्दिष्ट संघ से है ;

(घ) गौशाला से तात्पर्य ऐसी धर्मार्थ संस्था से है जो पशुओं के रखने, अभिजनन, पालन तथा पोषण के प्रयोजनार्थ या अशक्त, बूढे या रोगग्रस्त पशुओं की भर्ती, रक्षण तथा चिकित्सा के प्रयोजनार्थ स्थापित की गई है और उसमें ऐसा पिंजरापोल या गौसदन भी सम्मिलित हैं जहां ऐसे पशु रखे जाते हैं ;

(ड) गौशाला विकास अधिकारी से तात्पर्य राज्य सरकार द्वारा इस रूप में नियुक्त अधिकारी से है ;

(च) रजिस्ट्रार से तात्पर्य धारा 4 के अन्तर्गत नियुक्त गौशालाओं के रजिस्ट्रार से है और उसमें सहायक रजिस्ट्रार जब कि वह इस अधिनियम के अन्तर्गत रजिस्ट्रार के कृत्यों को कर रहा हो, सम्मिलित है;

(छ) विनियम से तात्पर्य धारा 14 के अन्तर्गत संचालक द्वारा बनाये गये विनियम से है ;

(ज) प्रन्यासधारी से तात्पर्य ऐसे व्यक्ति या व्यक्ति–निकाय –– चाहे किसी नाम से जाना जाता हो –– से है, जिसमें किसी गौशाला का प्रशासन निहित हो और इसमें ऐसा कोई भी व्यक्ति जो इस रूप में कि मानो वह प्रन्यासधारी है, उत्तरदायी हो, सम्मिलित है।

3. **संघ की स्थापना:–** (1) इस अधिनियम के प्रभावशाली होने के पश्चात यथासंभव शीघ्र, किन्तु समयावधि एक वर्ष से अधिक नहीं होगी, राजस्थान राज्य में एक संघ स्थापित किया जायेगा जिसका नाम भराजस्थान राज्य गौशाला संघ होगा।

(2) संघ में निर्धारित संख्या में सदस्य होंगे जो राज्य की गौशालाओं के प्रन्यासधारियों द्वारा, तत्प्रयोजनार्थ की गई विशिष्ट बैठक में, निर्धारित रीति से चुने जावेंगे।
(3) इस धारा के अंतर्गत संघ की स्थापना होने तक, राजस्थान पिंजरापोल गौशाला फैडरेशन, जयपुर जो सोसाइटीज रजिस्ट्रेशन एक्ट, 1860 (सेन्ट्ल एक्ट 21 ऑफ 1860), जैसा कि राजस्थान पर लागू किया गया है, के अन्तर्गत पंजीयित किया गया है, इस अधिनियम के प्रयोजनार्थ भसंघ माना जायगा।
4. **रजिस्ट्रार का कार्यालय तथा उसका कर्मचारी वर्ग :–** (1) गौशाला विकास अधिकारी, अपने पद के कारण गौशालाओं का रजिस्ट्रार होगा।
(2) जब कभी आवश्यक हो, राज्य सरकार एक सहायक रजिस्ट्रार तथा ऐसे अन्य कर्मचारी ऐसे वेतन, भत्ते तथा सेवा संबंधी अन्य शर्तों पर, जो वह निश्चित करें, नियुक्त करेगी।
5. प्रन्यासधारी गौशालाओं को पंजीयित कराने के लिये आवेदन करेंगे तथाा उनके संबंध में ब्यौरे प्रस्तुत करेंगेः– (1) प्रत्येक गौशाला का प्रन्यासधारी ––
(क) यदि गौशाला इस अधिनियम, के प्रारंभ के पूर्व स्थापित की हुई हो तो उक्त प्रारंभ से तीन महीने के अन्दर और
(ख) यदि गौशाला इस अधिनियम के प्रारंभ के पश्चात स्थापित की गई हो तो उक्त स्थापना के तीन महीने के अन्दर,
उक्त गौशाला के पंजीयन के हेतु एक आवेदन–पत्र निर्धारित प्रपत्र में निर्धारित रीति से रजिस्ट्रार को प्रस्तुत करेगा और उसके साथ एक विवरण पत्र भी प्रस्तुत करेगा जिसमें गौशाला संबंधी ऐसे ब्यौरे होंगे जो निर्धारित किये जाये।
(2) रजिस्ट्रार ऐसे कारणों से जो अभिलिखित किये जायेंगे, उक्त आवेदन–पत्र तथा उक्त विवरण–पत्र प्रस्तुत किये जाने के लिए अवधि को बढा सकेगा।
(3) उप–धारा (1) के अन्तर्गत आवेदन–पत्र प्राप्त होने पर रजिस्ट्रार ऐसी जांच, जो वह आवश्यक समझें, करेगा और यदि वह प्रस्तुत किये गये ब्यौरों की यथार्थता के बारे में तथा आवेदन–पत्र की सत्यता के बारे में संतुष्ट हो जाय तो धारा 6 के अन्तर्गत संधारित रजिस्टर में गौशाला को पंजीयित कर सकेगा और निर्धारित प्रपत्र में एक पंजीयन–प्रमाण–पत्र जारी कर सकेगा।
6. **गौशालाओं का रजिस्टरः––** रजिस्ट्रार, गौशालाओं का एक रजिटर, ऐसे प्रवत्र में तथा ऐसे ब्यौरे दिखलाते हुए, जो निर्धारित किये जांय, रखेगा।
7. जांच करने की रजिस्ट्रार की शक्ति :–– (1) रजिस्ट्रार, किसी भी समय, स्वयं की प्रेरणा से या ऐसे किसी व्यक्ति के आवेदन–पत्र पर, जो गौशाला में हित रखने का दावा करता हो, अथवा जब संचालक या संघ द्वारा ऐसा किया जाना अपेक्षित किया जाय तब, निम्न का सुनिश्चयन करने हेतु जांच कर सकता है––
(क) क्या वह गौशाला ऐसी गौशाला है जिस पर यह अधिनियम लागू होता है ;
(ख) उक्त गौशाला से संबद्ध संपति का विवरण ;
(ग) उक्त गौशाला से प्रन्यासधारी का नाम तथा पता ;
(घ़ उक्त गौशाला के प्रन्यासधारी के पद पर उत्तराधिकार की रीति ;
(ड) उक्त गौशाला की आमदनी तथा खर्च ; और
(च) उक्त गौशाला की आमदनी के साधन।
(2) इस धारा के अनतर्गत प्रत्येक जांच–कार्यवाही में रजिस्ट्रार, ऐसी जांच का एक नोटिस गौशाला के प्रन्यासधारी पर तामील करवायेगा और उसको स्वयं उपस्थित होनेया ऐसे एजेन्ट जो लिखित में यथाविधि प्राधिकृत किया गया हो, की मार्फत उपस्थित होने की अनुमति प्रदान करेगा।

(3) जांच की समाप्ति पर, रजिस्ट्रार ऐसे मामलों के विषय में, जिनके संबंध में जांच की गई थी आज्ञा पारित कर सकेगा जो वह उचित समझे।

8. **प्रन्यासधारी गौशाला के विवरणों में हुए परिवर्तनों का वार्षिक विवरण प्रस्तुत करेगा :––**

(1) धारा 5 के अन्तर्गत गौशाला के पंजीयन के पश्चात, उसका प्रन्यासधारी पूर्ववर्ती वित्तीय वर्ष के दौरान में गौशाला के ब्यौरों में हुए परिवर्तनों को दिखलाते हुए एक विवरण–पत्र प्रतिवर्ष, जून के महीने में, निर्धारित प्रपत्र में तथा रीति से रजिस्ट्रार को प्रस्तुत करेगा।

(2) रजिस्ट्रार, ऐसे कारणों से जो अभिलिखित किये जायेंगे, वार्षिक विवरण प्रस्तुत किये जाने की अवधि बढा सकेगा।

(3) रजिस्ट्रार ऐसी जांच के पश्चात, जिसे वह उचित समझे, गौशालाओं के रजिस्टर में परिवर्तनों को दर्ज कर देगा।

9. **लेखे का संधारण तथा उनका अंकेक्षणः––** (1) ऐसी प्रत्येक गौशाला जो धारा 5 के अन्तर्गत पंजीयित की गई है, के लेखे की उचित रूप में रखा जायेगा तथा प्रति वर्ष उनको संतुलित किया जायेगा। लेखे का वार्षिक अंकेक्षण ऐसे व्यक्ति या व्यक्तियों द्वारा किया जायेगा, जो राज्य सरकार द्वारा, इस विषय में, अनुमोदित हों। अंकेक्षक, अपनी अंकेक्षण–टिप्पणी की प्रतियां, गौशाला के प्रन्यासधारी तथा रजिस्ट्रार को लेखा वर्ष की समाप्ति के चार महीने के अन्दर या ऐसे अग्रेतर समय के अन्दर, जो रजिस्ट्रार ऐसे कारणों से, जो अभिलिखित किये जायेंगे, मंजूर करे, प्रस्तुत करेगा।

(2) उप–धारा (1) के अन्तर्गत कार्य करने वाला प्रत्येक अंकेक्षक लेखे का तथ प्रन्यासधारी के कब्जे में या नियंत्रण में रखी समस्त पुस्तकें, वाउचरों तथा अन्य दस्तावेजों एवं अभिलेखों का, निरीक्षण कर सकेगा।

(3) जिस वर्ष के लिए लेखे संतुलित किये जांय, उस वर्ष की समाप्ति के छः महीने के अन्दर या ऐसे अग्रेतर समय के अन्दर जिसे रजिस्ट्रार, ऐसे कारणों से, जो अभिलिखित किये जायेंगे, मंजूर करे, प्रत्येक गौशाला का प्रन्यासधारी लेखे का एक विवरण–पत्र ऐसे प्रपत्र तथा ऐसे ब्यौरों सहित जो निर्धारितकिये जायं, रजिस्ट्रार को प्रस्तुत करेगा।

10. **गौशालाओं का निरीक्षण :––** रजिस्ट्रार या उसके द्वारा इस संबंध में प्राधिकृत कोई व्यक्ति अपने आपको इस बात से संतुष्ट करने के लिए कि इस अधिनियम के प्रावधानों का तथा इसके अन्तर्गत बनाये गये नियमों या विनियमों का उचित पालन किया जा रहा है या नहीं, किसी भी गौशाला या ऐसी गौशाला से संबंद्ध किसी स्थान में प्रवेश कर सकेगा तथा उसका निरीक्षण कर सकेगा।

11. शास्तियांः–– (1) यदि गौशाला का प्रन्यासधारी धारा 5 या 8 द्वारा अपेक्षित आवेन–पत्र या विवरण–पत्र रजिस्ट्रार को भेजने में विफल रहता है या प्रस्तुत करने में उपेक्षा करता है अथवा ऐसा आवेदन पत्र या विवरण–पत्र या ब्यौरे प्रस्तुत करता है जिनके किन्हीं महत्वपूर्ण तथ्यों को वह गलत समझता है या उनके गलत होने का विश्वास करने का उसके पास कारण विद्यमान है तो उक्त प्रन्यसधारी, दोषी ठहराये जाने पर ऐसे अर्थ–दंड से, जो एक सौ रूपये से अधिक न हो, दंडनीय होगा।

(2) यदि गौशाला का प्रन्यासधारी, धारा 9 के अन्तर्गत अपेक्षित लेखा रखने या लेखे का विवरण–पत्र प्रस्तुत करने में विफल रहता है अथवा ऐसा विवरण पत्र प्रस्तुत करता है जिनके किन्हीं महत्वपूर्ण तथ्यों को वह गलत समझता है या उनके गलत होने का विश्वास करने का, उसके पास कारण विद्यमान हैं तो उक्त प्रन्यासधारी, दोषी ठहराये जाने पर ऐसे अर्थ–दंड से, जो पांच सौ रूपये अधिक न हो, दंडनीय होगा।

(3) यदि कोई व्यक्ति, इस अधिनियम के किसी अन्य प्रावधान का या तदन्तर्गत बनाये गये किसी नियम या विनियम का उल्लंघन करता है अथ्वा उक्त प्रावधान, नियम या विनियम के अनुसरण में दी गई किसी आज्ञा का पालन करने में विफल रहता है तो, यदि उक्त उल्लंघन

के लिए इस अधिनियम में अन्यत्र कोई अन्य शास्ति प्रावहित नहीं की गई हो, तो दोषी ठहराये जाने पर ऐसे अर्थ दंड से, जो पचास रूपये से अधिक न हो, दंडनीय होगा।

(4) न्यायालय, उप धारा (1), (2) या (3) के अन्तर्गत दोष–सिद्धि तथा दंड की आज्ञा पारितकरते समय ऐसी अवधि निदिष्ट कर सकता है, जिसके दौरान में, सिद्धदोष व्यक्ति अधिनियम के उन प्रावधानों का या तदंतर्गत बनाये गये उन नियमों या विनियमों का, जिनका उसके द्वारा उल्लंघन किया जाना पाया गया हो, पालन करेगा। यदि वह व्यक्ति, न्यायालय के आदेशों का निर्दिष्ट अवधि के अन्दर पालन करने में विफल रहता है तो न्यायालय इस प्रकार निर्दिष्ट अवधि की समाप्ति के पश्चात ऐसी अवधि के प्रत्येक दिन के लिये जिसमें दोष चालू रहता है, ऐसा अर्थ–दंड भी, जो बीस रूपयों से अधिक न हो, आरोपित कर सकेगाः

परन्तु शर्त यह है कि यदि उक्त व्यक्ति न्यायालय को संतुष्ट कर देता है कि उक्तरूपेण निर्दिष्ट अवधि के अन्दर न्यायालयों की आज्ञाओं के पालन करने में उसकी विफलता का समुचित तथा पर्याप्त कारण था तो न्यायालय, यदि वो उचित समझे, अवधि को बढा सकेगा और संपूर्ण अर्थदंड को या उसके किसी भाग को, माफ कर सकेगा।

12. **अपराधों का संज्ञान (काग्निजेन्स):––** (1) इस अधिनियम के अन्तर्गत कोई भी अभियोग, सिवाय उस स्थिति के जबकि रजिस्ट्रार शिकायत करे, प्रस्तुत नहीं किया जायगा।

(2) कोई भी न्यायालय, जो द्वितीय श्रेणी के मजिस्ट्रेट से नीचे दर्जे का हो, इस अधिनियम के अन्तर्गत किसी भी अपराध की वैधिक जांच नहीं करेगा।

13. **नियम बनाने की शक्ति :––** (1) राज्य सरकार, सामान्यतः इस अधिनियम के प्रवधानों की क्रियान्विति के हेतु तथा विशिष्टतः ऐसे समस्त विषयों का निर्धारण करने के लिए, जो निर्धारित किये जा सकें या जिनका निर्धारित किया जाना अपेक्षित हो, नियम बना सकेगी।

(2) समस्त नियम जो इस अधिनियम के अधीन अंतिम रूपेण बनाये जायं, बनाये जाने के पश्चात यथासंभव शीघ्र, राज्य विधान मंडल, जब कि सत्र चालू हो, के सदन के समक्ष ऐसी अवधि जो चौदह दिन से कम न हो, तथा जो एक सत्र में अथवा दो उत्तरोत्तर सत्रों में पूर्ण हो, के लिए रखे जायेंगे, और यदि, उस सत्र की, जिसमें कि वे रखे जायं या तदनुवर्ती सत्र की, समाप्ति के पूर्व, राज्य विधान मंडल का सदन उक्त नियमों में से किसी में कोई रूपान्तर करें अथवा यह निश्चित करे कि कोई वैसा नियम नहीं बनाया जाना चाहिए तो, उक्त नियम तत्पश्चात , उक्त रूपेण रूपान्तरित स्वरूप में ही प्रभावयुक्त अथ्वा प्रभावशून्य, यथा स्थिति, होगा, तथापित, इस भांति की तदन्तर्गत पूर्वतः की गई किसी बात की वैधता पर वैसा कोई रूपान्तरणअथवा अभिशून्यन, प्रतिकूल प्रभाव नहीं रखेगा।

14. विनियम बनाने की शक्ति :– (1) संचालक निम्नलिखित मामलों के संबंध में विनियम बना सकेगा, अर्थात् :––

(क) रीति जिसके अनुसार गौशाला का प्रबन्ध, पुर्नगठन तथा विकास किया जायेगा ;

(ख) अभिजनन कार्य के कुशल तकनीकी प्रबन्ध तथा उक्त कार्य का गौशाला के अन्य कार्य–कलापों से प्रथक्करण और उक्त कार्य को शहरी क्षैत्रों से हटाकर ग्राम्य क्षेत्रों में रखा जाना ;

(ग) अभिजनन सांडों को गौशाला से, अभिजनन के प्रयोजनार्थ किसी दूसरे स्थान पर ले जाये जाना ;

(घ) गौशालाओं में पशुओं की पशु–चिकित्सा तथा निरीक्षण ;

(ड) नर तथा मादा, दोनों ही प्रकार के पशुओं को अभिजनन के प्रयोजनार्थ अलग रखना।

(2) इस धारा के अन्तर्गत बनाये गये विनियम पूर्व प्रकाशन की शर्त के अधीन होंगे तथा राज्य सरकार द्वारा अनुमोदित किये जाने के पश्चात प्रभाव में आयेंगे।

15. चैरिटेबल एण्ड रिलीजियस ट्स्ट्स एक्ट, 1920, को लागू किये जाने पर रोकः– चैरिटेबल एण्ड रिलीजियस ट्स्ट्स एक्ट, 1920 (सैंट्ल एक्ट 14 ऑफ 1920) के प्रावधान इस अधिनियम के अधीन पंजीयित किसी भी गौशाला पर लागू नहीं होंगे।

16. मुक्त करने की शक्ति :–– राज्य सरकार, सरकारी गजट में विज्ञप्ति द्वारा, किसी भी गौशाला या गौशाला–वर्ग को, विशिष्ट परिस्थितियों में, इस अधिनियम के समस्त या किन्हीं भी प्रावधानों से मुक्त कर सकेगी।

डी.सी.शर्मा
शासन सचिव।

विधि एवं न्याय (क) विभाग
विज्ञप्ति
जयपुर, जुलाई 19, 1960

संख्या एफ.4(49)एल.जे./ए/58:– राजस्थान ऑफिशियल लंग्वेज एक्ट, 1956 (एक्ट संख्या 47, सन् 1956) की धारा 4 के परन्तुक के अनुसरण में, राजस्थान गौ ाला एक्ट, 1960 (एक्ट संख्या24, सन् 1960) का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है:–

राजस्थान गौ ाला अधिनियम, 1960

(अधिनियम संख्या 24, सन् 1960)

(रा ट्पति की अनुमति दिनांक 9 जुलाई, 1960 को प्राप्त हुई)

राजस्थान राज्य में गौ ालाओं के अधिक अच्छे प्रबन्ध, नियंत्रण तथा विकास के लिए व्यवस्था करने हेतु अधिनियम।

राजस्थान राज्य विधान मंडल द्वारा भारत गणराज्य के ग्यारहवें व र्ा में निम्नरूपेण अधिनियमित किया जाता है:–

1. **संक्षिप्त नाम,विस्तार तथा प्रारम्भः–** (1) यह अधिनियम राजस्थान गौ ाला अधिनियम, 1960 कहलायेगा।

(2) इसका विस्तार संपूर्ण राजस्थान राज्य में होगा।

(3) यह उस तारीख को प्रभावशील होगा जिसे राज्य सरकार सरकारी गजट में विज्ञप्ति द्वारा नियत करे।

2. **परिभा ाऐं:–** इस अधिनियम में जब तक वि ाय या संदर्भ द्वारा अन्यथा अपेक्षित न हो, ––

(क) "पशु" में गौ जाति का कोई भी घरेलू पशु ामिल है ;

(ख) "संचालक" से तात्पर्य संचालक, पशुपालन, राजस्थान से है तथा उसमें राज्य सरकार द्वारा इस अधिनियम के अन्तर्गत संचालक के कृत्यों को करने के निमित्त नियुक्त कोई भी अधिकारी सम्मिलित है ;

(ग) " संघ " से तात्पर्य धारा 3 में निर्दि ट संघ से है ;

(घ) " गौ ाला " से तात्पर्य ऐसी धर्मार्थ संस्था से है जो पशुओं के रखने, अभिजनन, पालन तथा पो ाण के प्रयोजनार्थ या अशक्त, बूढे या रोगग्रस्त पशुओं की भर्ती, रक्षण तथा चिकित्सा के प्रयोजनार्थ स्थापित की गई है और उसमें ऐसा पिंजरापोल या गौसदन भी सम्मिलित हैं जहां ऐसे पशु रखे जाते हैं ;

(ड) " गौ ाला विकास अधिकारी " से तात्पर्य राज्य सरकार द्वारा इस रू में नियुक्त अधिकारी से है ;

(च) " रजिस्ट्रार " से तात्पर्य धारा 4 के अन्तर्गत नियुक्त गौ ालाओं के रजिस्ट्रार से है और उसमें सहायक रजिस्ट्रार जब कि वह इस अधिनियम के अन्तर्गत रजिस्ट्रार के कृत्यों को कर रहा हो, सम्मिलित है;

(छ) " विनियम " से तात्पर्य धारा 14 के अन्तर्गत संचालक द्वारा बनाये गये विनियम से है ;

(ज) " प्रन्यासधारी " से तात्पर्य ऐसे व्यक्ति या व्यक्ति–निकाय –– चाहे किसी नाम से जाना जाता हो –– से है, जिसमें किसी गौ ाला का प्र ाासन निहित हो और इसमें ऐसा कोई भी व्यक्ति जो इस रू में कि मानो वह प्रन्यासधारी है, उत्तरदायी हो, सम्मिलित है।

3. **संघ की स्थापनाः–** (1) इस अधिनियम के प्रभाव ाली होने के पश्चात यथासंभव ीघ्र, किन्तु समसयावधि एक व र्ा से अधिक नहीं होगी, राजस्थान राज्य में एक संघ सीापित किया जायेगा जिसका नाम " राजस्थान राज्य गौ ाला संघ " होगा।

(2) संघ में निर्धारित संख्या में सदस्य होंगे जो राज्य की गौ ालाओं के प्रन्यासधारियों द्वारा, तत्प्रयोजनार्थ की गई विशि ट बैठक में, निर्धारित रीति से चुने जावेंगे।

(3) इस धारा के अंतर्गत संघ की स्थापना होने तक, राजस्थान पिंजरापोल गौ ाला फैडरेशन, जयपुर जो सोसाइटीज रजिस्ट्रेशन एक्ट, 1860 (सेन्ट्ल एक्ट 21 ऑफ 1860), जैसा कि राजस्थान पर लागू किया गया है, के अन्तर्गत पंजीयित किया गया है, इस अधिनियम के प्रयोजनार्थ " संघ " माना जायगा।

4. **रजिस्ट्रार का कार्यालय तथा उसका कर्मचारी वर्ग :–** (1) गौ ाला विकास अधिकारी, अपने पद के कारण गौ ालाओं का रजिस्ट्रार होगा।

(2) जब कभी आवश्यक हो, राज्य सरकार एक सहायक रजिस्ट्रार तथा ऐसे अन्य कर्मचारी ऐसे वेतन, भत्ते तथा सेवा संबंधी अन्य ार्तों पर, जो वह निश्चित करें, नियुक्त करेगी।

5. प्रन्यासधारी गौ ालाओं को पंजीयित कराने के लिये आवेदन करेंगे तथाा उनके संबंध में ब्यौरे प्रस्तुत करेंगेः– (1) प्रत्येक गौ ाला का प्रन्यासधारी ––

(क) यदि गौ ाला इस अधिनियम, के प्रारंभ के पूर्व स्थापित की हुई हो तो उक्त प्रारंभ से तीन महीने के अन्दर और

(ख) यदि गौ ाला इस अधिनियम के प्रारंभ के पश्चात स्थापित की गई हो तोउक्त स्थापना के तीन महीने के अन्दर,

उक्त गौ ाला के पंजीयन के हेतु एक आवेदन–पत्र निर्धारित प्रपत्र में निर्धारित रीति से रजिस्ट्रार को प्रस्तुत करेगा और उसके साथ एक विवरण पत्र भी प्रस्तुत करेगा जिसमें गौ ाला संबंधी ऐसे ब्यौरे होंगे जो निर्धारित किये जाये।

(2) रजिस्ट्रार ऐसे कारणों से जो अभिलिखित किये जायेंगे, उक्त आवेदन–पत्र तथा उक्त विवरण–पत्र प्रस्तुत किये जाने के लिए अवधि को बढा सकेगा।

(3) उप–धारा (1) के अन्तर्गत आवेदन–पत्र प्राप्त होने पर रजिस्ट्रार ऐसी जांच, जो वह आवश्यक समझें, करेगा और यदि वह प्रस्तुत किये गये ब्यौरों की यथार्थता के बारे में तथा आवेदन–पत्र की सत्यता के बारे में संतु ट हो जाय तो धारा 6 के अन्तर्गत संधारित रजिस्टर में गौ ाला को पंजीयित कर सकेगा और निर्धारित प्रपत्र में एक पंजीयन–प्रमाण–पत्र जारी कर सकेगा।

6. **गौ ालाओं का रजिस्टरः––** रजिस्ट्रार, गौ ालाओं का एक रजिटर, ऐसे प्रवत्र में तथा ऐसे ब्यौरे दिखलाते हुए, जो निर्धारित किये जांय, रखेगा।

7. जांच करने की रजिस्ट्रार की ाक्ति :–– (1) रजिस्ट्रार, किसी भी समय, स्वयं की प्रेरणा से या ऐसे किसी व्यक्ति के आवेदन–पत्र पर, जो गौ ाला में हित रखने का दावा करता हो, अथवा जब संचालक या संघ द्वारा ऐसा किया जाना अपेक्षित किया जाय तब, निम्न का सुनिश्चयन करने हेतु जांच कर सकता है––

(क) क्या वह गौ ाला ऐसी गौ ाला है जिस पर यह अधिनियम लागू होता है ;

(ख) उक्त गौ ाला से संबद्ध संपति का विवरण ;

(ग) उक्त गौ ाला से प्रन्यासधारी का नाम तथा पता ;

(घ़ उक्त गौ ाला के प्रन्यासधारी के पद पर उत्तराधिकार की रीति ;

(ड) उक्त गौ ाला की आमदनी तथा खर्च ; और

(च) उक्त गौ ाला की आमदनी के साधन।

(2) इस धारा के अनतर्गत प्रत्येक जांच–कार्यवाही में रजिस्ट्रार, ऐसी जांच का एक नोटिस गौ ाला के प्रन्यासधारी पर तामील करवायेगा और उसको स्वयं उपस्थित होनेया ऐसे एजेन्ट

जो लिखित में यथाविधि प्राधिकृत किया गया हो, की मार्फत उपस्थित होने की अनुमति प्रदान करेगा।

(3) जांच की समाप्ति पर, रजिस्ट्रार ऐसे मामलों के वि ाय में, जिनके संबंध में जांच की गई थी आज्ञा पारित कर सकेगा जो वह उचित समझे।

8. **प्रन्यासधारी गौ ाला के विवरणों में हुए परिवर्तनों का वा िक विवरण प्रस्तुत करेगा :––**

(1) धारा 5 के अन्तर्गत गौ ाला के पंजीयन के पश्चात, उसका प्रन्यासधारी पूर्ववर्ती वित्तीय व र्ा के दौरान में गौ ाला के ब्यौरों में हुए परिवर्तनों को दिखलाते हुए एक विवरण–पत्र प्रतिव र्ा, जून के महीने में, निर्धारित प्रपत्र में तथा रीति से रजिस्ट्रार को प्रस्तुत करेगा।

(2) रजिस्ट्रार, ऐसे कारणों से जो अभिलिखित किये जायेंगे, वा िक विवरण प्रस्तुत किये जाने की अवधि बढा सकेगा।

(3) रजिस्ट्रार ऐसी जांच के पश्चात, जिसे वह उचित समझे, गौ ालाओं के रजिस्टर में परिवर्तनों को दर्ज कर देगा।

9. **लेखे का संधारण तथा उनका अंकेक्षणः––** (1) ऐसी प्रत्येक गौ ाला जो धारा 5 के अन्तर्गत पंजीयित की गई है, के लेखे की उचित रूप में रखा जायेगा तथा प्रति व र्ा उनको संतुलित किया जायेगा। लेखे का वा िक अंकेक्षण ऐसे व्यक्ति या व्यक्तियों द्वारा किया जायेगा, जो राज्य सरकार द्वारा, इस वि ाय में, अनुमोदित हों। अंकेक्षक, अपनी अंकेक्षण–टिप्पणी की प्रतियां, गौ ाला के प्रन्यासधारी तथा रजिस्ट्रार को लेखा व र्ा की समाप्ति के चार महीने के अन्दर या ऐसे अग्रेतर समय के अन्दर, जो रजिस्ट्रार ऐसे कारणों से, जो अभिलिखित किये जायेंगे, मंजूर करे, प्रस्तुत करेगा।

(2) उप–धारा (1) के अन्तर्गत कार्य करने वाला प्रत्येक अंकेक्षक लेखे का तथ प्रन्यासधारी के कब्जे में या नियंत्रण में रखी समस्त पुस्तकें, वाउचरों तथा अन्य दस्तावेजों एवं अभिलेखों का, निरीक्षण कर सकेगा।

(3) जिस व र्ा के लिए लेखे संतुलित किये जांय, उस व र्ा की समाप्ति के छः महीने के अन्दर या ऐसे अग्रेतर समय के अन्दर जिसे रजिस्ट्रार, ऐसे कारणों से, जो अभिलिखित किये जायेंगे, मंजूर करे, प्रत्येक गौ ाला का प्रन्यासधारी लेखे का एक विवरण–पत्र ऐसे प्रपत्र तथा ऐसे ब्यौरों सहित जो निर्धारितकिये जायं, रजिस्ट्रार को प्रस्तुत करेगा।

10. **गौ ालाओं का निरीक्षण :––** रजिस्ट्रार या उसके द्वारा इस संबंध में प्राधिकृत कोई व्यक्ति अपने आपको इस बात से संतु ट करने के लिए कि इस अधिनियम के प्रावधानों का तथा इसके अन्तर्गत बनाये गये नियमों या विनियमों का उचित पालन किया जा रहा है या नहीं, किसी भी गौ ाला या ऐसी गौ ाला से संबद्ध किसी स्थान में प्रवेश कर सकेगा तथा उसका निरीक्षण कर सकेगा।

11. ाास्तियांः–– (1) यदि गौ ाला का प्रन्यासधारी धारा 5 या 8 द्वारा अपेक्षित आवेन–पत्र या विवरण–पत्र रजिस्ट्रार को भेजने में विफल रहता है या प्रस्तुत करने में उपेक्षा करता है अथवा ऐसा आवेदन पत्र या विवरण–पत्र या ब्यौरे प्रस्तुत करता है जिनके किन्हीं महत्वपूर्ण तथ्यों को वह गलत समझता है या उनके गलत होने का विश्वास करने का उसके पास कारण विद्यमान है तो उक्त प्रन्यसधारी, दो ाी ठहराये जाने पर ऐसे अर्थ–दंड से, जो एक सौ रूपये से अधिक न हो, दंडनीय होगा।

(2) यदि गौ ाला का प्रन्यासधारी, धारा 9 के अन्तर्गत अपेक्षित लेखा रखने या लेखे का विवरण–पत्र प्रस्तुत करने में विफल रहता है अथवा ऐसा विवरण पत्र प्रस्तुत करता है जिनके किन्हीं महत्वपूर्ण तथ्यों को वह गलत समझता है या उनके गलत होने का विश्वास करने का, उसके पास कारण विद्यमान हैं तो उक्त प्रन्यासधारी, दो ाी ठहराये जाने पर ऐसे अर्थ–दंड से, जो पांच सौ रूपये अधिक न हो, दंडनीय होगा।

(3) यदि कोई व्यक्ति, इस अधिनियम के किसी अन्य प्रावधान का या तदन्तर्गत बनाये गये किसी नियम या विनियम का उल्लंघन करता है अथ्वा उक्त प्रावधान, नियम या विनियम के अनुसरण में दी गई किसी आज्ञा का पालन करने में विफल रहता है तो, यदि उक्त उल्लंघन के लिए इस अधिनियम में अन्यत्र कोई अन्य ाास्ति प्रावहित नहीं की गई हो, तो दो ाी ठहराये जाने पर ऐसे अर्थ दंड से, जो पचास रूपये से अधिक न हो, दंडनीय होगा।

(4) न्यायालय, उप धारा (1), (2) या (3) के अन्तर्गत दो ा–सिद्धि तथा दंड की आज्ञा पारितकरते समय ऐसी अवधि निर्दि ट कर सकता है, जिसके दौरान में, सिद्धदो ा व्यक्ति अधिनियम के उन प्रावधानों का या तदंतर्गत बनाये गये उन नियमों या विनियमों का, जिनका उसके द्वारा उल्लंघन किया जाना पाया गया हो, पालन करेगा। यदि वह व्यक्ति, न्यायालय के आदे ाों का निर्दि ट अवधि के अन्दर पालन करने में विफल रहता है तो न्यायालय इस प्रकार निर्दि ट अवधि की समाप्ति के पश्चात ऐसी अवधि के प्रत्येक दिन के लिये जिसमें दो ा चालू रहता है, ऐसा अर्थ–दंड भी, जो बीस रूपयों से अधिक न हो, आरोपित कर सकेगाः

परन्तु ार्त यह है कि यदि उक्त व्यक्ति न्यायालय को संतु ट कर देता है कि उक्तरूपेण निर्दि ट अवधि के अन्दर न्यायालयों की आज्ञाओं के पालन करने में उसकी विफलता का समुचित तथा पर्याप्त कारण था तो न्यायालय, यदि वो उचित समझे, अवधि को बढा सकेगा और संपूर्ण अर्थदंड को या उसके किसी भाग को, माफ कर सकेगा।

12. <u>अपराधों का संज्ञान (काग्निजेन्स):––</u> (1) इस अधिनियम के अन्तर्गत कोई भी अभियोग, सिवाय उस स्थिति के जबकि रजिस्ट्रार शिकायत करे, प्रस्तुत नहीं किया जायगा।

(2) कोई भी न्यायालय, जो द्वितीय श्रेणी के मजिस्ट्रेट से नीचे दर्जे का हो, इस अधिनियम के अन्तर्गत किसी भी अपराध की वैधिक जांच नहीं करेगा।

13. <u>**नियम बनाने की ाक्ति :––**</u> (1) राज्य सरकार, सामान्यतः इस अधिनियम के प्रवधानों की क्रियान्विति के हेतु तथा विशि टतः ऐसे समस्त वि ायों का निर्धारण करने के लिए, जो निर्धारित किये जा सकें या जिनका निर्धारित किया जाना अपेक्षित हो, नियम बना सकेगी।

(2) समस्त नियम जो इस अधिनियम के अधीन अंतिम रूपेण बनाये जायं, बनाये जाने के पश्चात यथासंभव ाीघ्र, राज्य विधान मंडल, जब कि सत्र चालू हो, के सदन के समक्ष ऐसी अवधि जो चौदह दिन से कम न हो, तथा जो एक सत्र में अथवा दो उत्तरोत्तर सत्रों में पूर्ण हो, के लिए रखे जायेंगे, और यदि, उस सत्र की, जिसमें कि वे रखे जायं या तदनुवर्ती सत्र की, समाप्ति के पूर्व, राज्य विधान मंडल का सदन उक्त नियमों में से किसी में कोई रूपान्तर करें अथवा यह निश्चित करे कि कोई वैसा नियम नहीं बनाया जाना चाहिए तो, उक्त नियम तत्पश्चात , उक्त रूपेण रूपान्तरित स्वरूप में ही प्रभावयुक्त अथ्वा प्रभावशून्य, यथा स्थिति, होगा, तथापित, इस भांति की तदन्तर्गत पूर्वतः की गई किसी बात की वैधता पर वैसा कोई रूपान्तरणअथवा अभिशून्यन, प्रतिकूल प्रभाव नहीं रखेगा।

14. विनियम बनाने की ाक्ति :– (1) संचालक निम्नलिखित मामलों के संबंध में विनियम बना सकेगा, अर्थात् :––

(क) रीति जिसके अनुसार गौ ाला का प्रबन्ध, पुर्नगठन तथा विकास किया जायेगा ;

(ख) अभिजनन कार्य के कुशल तकनीकी प्रबन्ध तथा उक्त कार्य का गौ ाला के अन्य कार्य–कलापों से प्रथक्करण और उक्त कार्य को ाहरी क्षैत्रों से हटाकर ग्राम्य खैत्रों में रखा जाना ;

(ग) अभिजनन सांडों को गौ ाला से, अभिजनन के प्रयोजनार्थ किसी दूसरे स्थान पर ले जाये जाना ;

(घ) गौ ाालाओं में पशुओं की पशु–चिकित्सा तथा निरीक्षण ;

(ड) नर तथा मादा, दोनों ही प्रकार के पशुओं को अभिजनन के प्रयोजनार्थ अलग रखना।

(2) इस धारा के अन्तर्गत बनाये गये विनियम पूर्व प्रकाशन की ार्त के अधीन होंगे तथा राज्य सरकार द्वारा अनुमोदित किये जाने के पश्चात प्रभाव में आयेंगे।

15. चैरिटेबल एण्ड रिलीजियस ट्स्ट्स एक्ट, 1920, को लागू किये जाने पर रोकः– चैरिटेबल एण्ड रिलीजियस ट्स्ट्स एक्ट, 1920 (सैंट्ल एक्ट 14 ऑफ 1920) के प्रावधान इस अधिनियम के अधीन पंजीयित किसी भी गौ ाला पर लागू नहीं होंगे।

16. मुक्त करने की भाक्ति :–– राज्य सरकार, सरकारी गजट में विज्ञप्ति द्वारा, किसी भी गौ ाला या गौ ाला–वर्ग को, विशि ट परिस्थितियों में, इस अधिनियम के समस्त या किन्हीं भी प्रावधानों से मुक्त कर सकेगी।

डी.सी.शर्मा
ासन सचिव।